

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE EIGHTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 29649 OF 2026

Between:

Srutha Keerthi Yadama, D/o. Y. Laxmi Srinivas, Age. 18 Years, Occ. Student,
Permanent R/o. Q.No NC-137, 8 Incline Colony, Godavari Khani, Telangana-
505211

...PETITIONER

AND

1. The State of Telangana, Rep. by the Principal Secretary, Medical and Health Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus. A. declaring Rule 3(a) of the Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O.Ms.No.150, Health, Medical and Family Welfare (C1) Department, dated 08.09.2025, in so far as excluding children of parents who are publicly employed outside the State of Telangana, more particularly Central Civil Services/Central Government employees, as being illegal, unconstitutional, arbitrary and violative of Articles 14, 21 and 300-A of the Constitution of India, B.declare the Petitioner as a Local Candidate for all purposes of admission into MBBS/BDS Courses pursuant to NEET (UG) 2026 under Competent Authority Quota for the Academic Year 2026-27 under the aegis of Respondent No.2. C.consequently, direct Respondent No.2 to treat the Petitioner as a Local Candidate for admission into MBBS/BDS Courses pursuant to NEET (UG) 2026 under Competent Authority Quota

for the Academic Year 2026-27 as per the orders of this Honble High Court for the State of Telangana in identical case W.P. No. 29938 of 2026, D. consequently, direct Respondent No. 2 to permit the Petitioner to participate in all phases of counselling for MBBS Course under Competent Authority Quota into Government, Private Un-Aided Non-Minority and Minority Medical Colleges affiliated to KNRUHS for the academic year 2026-27, as per her eligibility by permitting her to exercise the web options throughout the entire counselling process, to allocate seat as per eligibility strictly in accordance with the counselling procedure, to disclose the information regarding seat allocation, and to enable the Petitioner to join the allotted college without any further hindrance.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of Rule 3(a), more particularly the proviso introduced by G.O.Ms.No.150 dated 08.09.2025, in so far as it excludes children of Central Civil Services/Central Government employees from being treated as Local Candidates, for admissions into MBBS/BDS Courses under the Competent Authority Quota for the Academic Year 2026-27.

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to permit the Petitioner to participate in all phases of counselling for MBBS Course under Competent Authority Quota into Government, Private Un-Aided Non-Minority and Minority Medical Colleges affiliated to KNRUHS for the academic year 2026-27, as per her eligibility by permitting her to exercise the web options throughout the entire counselling process including the first phase of counselling by allocating seat as per her eligibility, pending disposal of the above Writ Petition.

Counsel for the Petitioner: SRI KONDAPARTHY KIRAN KUMAR

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

**WRIT PETITION No.29649 of 2026
(CNR No.HBHC010605452026)**

Dated: 08.09.2026

Between:

Srutha Keerthi Yadama D/o. Y. Laxmi Srinivas

...Petitioner

and

The State of Telangana,
Rep. by its Principal Secretary,
Medical and Health Department,
Secretariat, Hyderabad and another.

...Respondents

ORDER:

Mr. Kondaparthi Kiran Kumar Reddy, learned counsel appears for the petitioner.

Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University'), appears for respondent No.2.

2. The present writ petition is filed with the following prayer:

"...to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus:

- A. declaring Rule 3(a) of the Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017 as amended vide G.O.Ms. No.150, Health, Medical & Family Welfare (C1) Department, dated 08.09.2025, in so far as excluding children of

parents who are publicly employed outside the State of Telangana more particularly Central Civil Services/Central Government employees, as being illegal unconstitutional, arbitrary and violative of Articles 14, 21 and 300-A of the Constitution of India;

- B. declare the Petitioner as a Local Candidate for all purposes of admission into MBBS/BDS Courses pursuant to NEET (UG) 2026 under Competent Authority Quota for the Academic Year 2026-27 under the aegis of Respondent No.2;
- C. consequently direct Respondent No.2 to treat the Petitioner as a Local Candidate for admission into MBBS/BDS Courses pursuant to NEET (UG) 2026 under Competent Authority Quota for the Academic Year 2026-27 as per the orders of this Hon'ble High Court for the State of Telangana in identical case W.P.No. 29938 of 2026;
- D. consequently, direct Respondent No.2 to permit the Petitioner to participate in all phases of counselling for MBBS Course under Competent Authority Quota into Government, Private, Un-Aided Non-Minority & Minority Medical Colleges affiliated to KNRUHS for the academic year 2026-27, as per her eligibility by permitting her to exercise the web options throughout the entire counselling process, to allocate seat as per eligibility strictly in accordance with the counselling procedure, to disclose the information regarding seat allocation, and to enable the Petitioner to join the allotted college without any further hindrance;
- E. pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. The petitioner, Srutha Keerthi Yadama is the daughter of Sri Y. Laxmi Srinivas. She was born on 13.02.2008 at Bellampally, Mancherial District, Telangana, and claims to be a permanent resident of Telangana. Petitioner qualified in NEET (UG)-2026, securing 458 marks out of 720 and an All-India Rank of 153197, and thus eligible to seek admission to the MBBS/BDS courses for the Academic Year 2026-27.

4. Learned counsel for the petitioner submits that the petitioner's father worked in Singareni Collieries Company Limited from the year 2002 to 2021. Petitioner studied from Class II to Class VI at

Ramagundam, Telangana from 2014 to 2019 and from Class VII and Class VIII at Bellampally, Telangana from 2019-2021, Thereafter, petitioner's father was recruited as the Deputy Director of Mines Safety (Electrical), Directorate General of Mines Safety (DGMS), Government of India, Ministry of Labour & Employment in March, 2021 and was posted at Asanol, West Bengal. Petitioner studied from Class IX to Class XI in Delhi Public School, Asanol, West Bengal from 2021-2024 and completed Class XII in Krishna Vidya Niketan, Ghaziabad, Uttar Pradesh from 2024-25, as her father transferred to Ghaziabad. Thus, the petitioner could not complete the requisite four consecutive academic years of study within Telangana on account of her father's transfer outside the State. Learned counsel submits that the petitioner has been denied the benefit of proviso to Rule 3(a)(iii) of the Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017 (for short 'the Rules'), despite the fact that her father is a Central Government employee. Therefore, the petitioner has approached this Court challenging the validity of the said provision and seeking consequential relief.

5. Learned counsel for the petitioner further submits that this Court, *vide* orders, dated 17.08.2026, passed in W.P.Nos.23998 and 26147 of

2026, in view of the concession made by the learned Advocate General for the State, has held that the wards, whose parents are the employees of Central Government, Central Government Corporations and Central Public Sector Undertakings, are also entitled to the benefit of proviso to Rule 3(a)(iii) of the Telangana Medical and Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017 (hereinafter referred to as 'the Rules'), and that the case of the petitioner also falls within the said category.

6. Having regard to the submissions made by the learned counsel for the petitioner and that the petitioner's father was under employment of Directorate General of Mines Safety, Government of India, Ministry of Labour and Employment, during the relevant period of study of four years before the qualifying examination for admission to MBBS/BDS courses, with a view to maintain parity, the benefit of proviso to Rule 3(a)(iii) of the Rules is extended to the petitioner also, subject to producing all relevant certificates. Respondent No.2 is therefore directed to treat the petitioner as a 'local candidate' for the purpose of admission into MBBS/BDS course for the academic year 2026-27 under the Competent Authority Quota and permit her to participate in the ongoing counselling process.

7. The instant Writ Petition is, accordingly, disposed of. There shall be no order as to costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

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SD/-P. PRAMOD NAIK
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Department, The State of Telangana, Secretariat, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana State.
3. One CC to SRI KONDAPARTHY KIRAN KUMAR, Advocate [OPUC]
4. One CC to SRI T. SHARATH, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL, HEALTH & FW, High Court for the State of Telangana, at Hyderabad [OUT]
6. Two CD Copies

BN
TKS

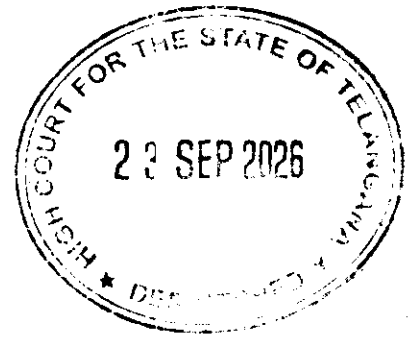


HIGH COURT

DATED: 08/09/2026

ORDER

WP.No.29649 of 2026



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

⑨ NT
19/9/26.